

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 122/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 18.11 (g) of the Request for Proposal for purchase of power bearing Tender Specification No. 24/SPATC-155/2015 dated 22.12.2015 and read with terms and conditions of the Letter of Intents dated 18.01.2016, 28.01.2016 and 30.01.2016 issued by Uttar Pradesh Power Corporation Ltd. to Tata Power Trading Company Ltd. seeking direction for payment of late payment surcharge on account of delay by UPPCL in honouring the invoice(s) raised by Petitioner in terms of Order dated 17.09.2018 in Petition No. 158/MP/2017 issued by this Commission.
- Petitioner : Jindal India Thermal Power Limited (JITPL)
- Respondent : Uttar Pradesh Power Corporation Limited (UPPCL) and Anr.
- Date of Hearing : **28.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Aniket Prasoon, Advocate, JITPL
Shri Aman Sheikh, Advocate, JITPL
Shri Vinit Kumar, Advocate, JITPL
Ms. Archita Kashyap, Advocate, JITPL
Shri Adarsh Kumar, Advocate, JITPL
Shri Shubham Singh, Advocate, JITPL
Ms. Sanjeevani Mishra, Advocate, JITPL
Ms. Rashmi Vaish, Advocate, JITPL
Shri Venkatesh, Advocate, TPTCL
Shri Suhel Buttan, Advocate, TPTCL
Shri Vedant, Advocate, TPTCL
Shri Abhishek Kumar, Advocate UPPCL

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner and the Respondents made detailed submissions and concluded their respective arguments.

2. Considering their request, the Commission permitted both sides to file their respective written submissions, if any, within a week with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)